

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-01
IB-98(ND)/2021

IN THE MATTER OF:

Laxmi Steel Corporation

Vs.

Supertech Ltd.

...**OPERATIONAL CREDITOR**

...**CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 15.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Anurag Sharma, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Respondents. The Counsel for the Operational Creditor is permitted to serve private notice at the registered office address of the Respondents by all modes and file proof of service on or before next date of hearing.

List the matter on 16.03.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)